

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VIL ROHTAK JIND HIGHWAY PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	VIL ROHTAK JIND HIGHWAY PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	02 nd January, 2012
3.	Authority under which corporate debtor is incorporated / registered	ROC- Kanpur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400UP2012PTC048192
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No. 327, First Floor, Deva, Palace, Viram Khand 1, Gomti Nagar, Lucknow, Uttar Pradesh-226010
6.	Insolvency commencement date in respect of corporate debtor	16 th December, 2025 (Copy of order received on 19 th December, 2025)
7.	Estimated date of closure of insolvency resolution process	17 th June, 2026 on the basis of order received.
8.	Name and registration number of the insolvency professional acting as interim resolution professional	IP CA Umesh Garg IBBI Regn. No. -IBBI/IPA-001/IP-P00135/2017-2018/10277.
9.	Address and e-mail of the interim resolution professional, as registered with the Board	C-334, Pocket C, Sarita Vihar, New Delhi – 110076 Email: umeshg60@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: E-45, Lower Ground Floor, Block E, Lajpat Nagar-III, New Delhi, Delhi 110024 Email: cirp.vilrohtakjind@gmail.com
11.	Last date for submission of claims	02 nd January, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) https://ibbi.gov.in/en/home/downloads (b) Not Applicable



Notice is hereby given that the National Company Law Tribunal, Allahabad Bench, Prayagraj has ordered the commencement of a corporate insolvency resolution process of the **M/s VIL Rohtak Jind Highway Private Limited** on **16th December, 2025** (Copy of order received on 19th December, 2025).

The creditors of **M/s VIL Rohtak Jind Highway Private Limited** are hereby called upon to submit their claims with proof on or before **02nd January, 2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



IP CA Umesh Garg
Interim Resolution Professional the matter of
M/s VIL Rohtak Jind Highway Private Limited

Date: 22nd December, 2025
Place: New Delhi